

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SOHO INFRASTRUCTURE
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Soho Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	15.11.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC155515
5.	Address of the registered office and principal office (if any) of corporate debtor	D-410, Pocket- 16, Sector- 7, Rohini, Delhi - 110085
6.	Insolvency commencement date in respect of corporate debtor	30 th September' 2019
7.	Estimated date of closure of insolvency resolution process	28 th March' 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Punkaj Jain Regn. No.: IBBI/IPA-001/IP-P00409/2017-18/10969
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-105, Ground Floor, Defence Colony, New Delhi – 110024 E-mail ID: punkaj.ip@capoc.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-105, Ground Floor, Defence Colony, New Delhi – 110024 E-mail ID: punkaj.sohoip@capoc.in Ph. No.: 011-24332012, 011-41631242
11.	Last date for submission of claims	15 th October' 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution	NA



	professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of Soho Infrastructure Private Limited on 30th September, 2019 (copy of order communicated to the undersigned on 01st October, 2019).

The creditors of Soho Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 15th October, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Punkaj Jain

Interim Resolution Professional

Soho Infrastructure Private Limited

Regn. No.: IBBI/IPA-001/IP-P00409/2017-18/10969

Date: 03.10.2019

Place: New Delhi